

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.
ORIGINAL APPLICATION NO. 9 OF 2022**

IN THE MATTER OF:-

PISATI INDIRA REDDY AND ANR

....APPLICANTS

VERSUS

UNION OF INDIA AND 32 OTHERS

...RESPONDENTS

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THROUGH



G STANLY HEBZON SINGH



G VIGNESH



V ANANTHA KRISHNAN

COUNSEL FOR 10th RESPONDENT

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BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.

ORIGINAL APPLICATION NO. 9 OF 2022

IN THE MATTER OF:-

1. PISATI INDIRA REDDY,

W/o Late P.Ram Reddy,

Aged About 64 years occ: Organic farmer,

R/o H.No. 183, Sadashiva Heavens,

PeddaAmberpet village, Abdullapurmet Mandal,

Ranga Reddy district, Telangana -501505.

Mobile No:9391013054

Mail: Indiraramayogi@gmail.com

2. AKITI NIKHIL KUMAR REDDY

S/o Akiti Rama Krishna Reddy,

Age About 26 years, H.No.2-6,

Chinna Ravirala, Abdullapurmet Mandal,

RangareddyDist, Telangana-501505.

Mobile No. 9666905777

Mail: advaravan@gmail.com

...APPLICANTS

VERSUS

1. UNION OF INDIA,

Rep. by its Secretary,

Union Ministry of Environment, Forest &CC,

Indira Paryavaran Bhavan,

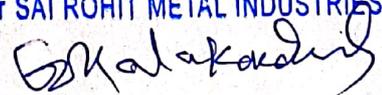
New Delhi-110003.

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 Others

...RESPONDENTS

For SAI ROHIT METAL INDUSTRIES



PROPRIETOR

ADDITIONAL COUNTER AFFIDAVIT FILED ON BEHALF OF THE
RESPONDENT NO.10

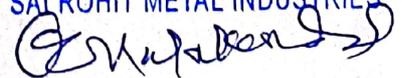
I, G.C.Malakondaiah, Son of Kondaiah Chowdary, aged about 70 years, Rep by its of Proprietor of M/s. Sai Rohit Metal Industries in Sy No. 253, Bandaraviryal village Plot No-267/A, Road No-78, Jubilee Hills, Hyderabad-33, do hereby solemnly affirms and sincerely state as follows:-

1. I respectfully submit that, I am the 10th Respondent herein i.e., **M/s. Sai Rohit Metal Industries** herein and as such I am well acquainted with the facts of the case.
2. At the outset, I deny each and every averment, allegation, statement, raised in the above titled application, as being wholly baseless, misconceived, contrary to facts and records, devoid of substance, and unsustainable either in law or on facts, except to the limited extent of those matters which are specifically and expressly admitted herein

Business activity of the Respondent No.10:-

3. It is to submit that the Respondent No.10 herein is engaged in the business of operating an independent stone crusher at Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/A4/4, 25/A/A/2,4, 253/AA/1, 3, 5 & 268 of Bandaraviryala Village, Abdullahpet, Rangareddy District.

For SAI ROHIT METAL INDUSTRIES



PROPRIETOR

Allegations raised by the Applicant as against Respondent No.10

4. I further submit that, the applicant has raised the following allegation as against the Respondent No 7 in paragraph 6(i) of the original application and the same is extracted below for the convenience of this Hon'ble Tribunal;

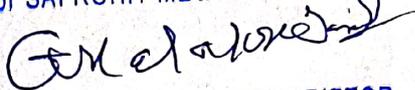
**A. Respondent No. 10, Sai Rohit Metal Industries,
Bandaraviryala(V), Abdullapurmet(M):**

*(i) No environmental Clearances and Consent of Operation
(CFE&CFO) from TSPCB.*

Reply of the Respondent No.10 as against the allegations raised by the

Applicant:-

5. In response to the allegation that Respondent No.10 has not obtained environmental clearance for the operation of the stone crusher, it is respectfully submitted that the said allegation is wholly misconceived. The activity of the stone crusher does not fall within the ambit of the EIA Notification. Hitherto, the provisions did not mandate prior environmental clearance for stone crusher activities. Therefore, the contention of the Applicant is untenable and liable to be rejected, and the allegation is contrary to the statutory scheme under the EIA Notification, 2006.
6. In response to the allegation concerning Consent to Operate, it is respectfully submitted that the unit has obtained all requisite consents from

For SAI ROHIT METAL INDUSTRIES

PROPRIETOR

the date of its establishment, and the same have been subsequently renewed by the Board

FINDINGS OF THE TELANGANA STATE POLLUTION CONTROL BOARD IN RESPECT OF RESPONDENT NO.10;

7. In response to the allegations raised by the applicant, the Telangana State Pollution Control Board has filed its report before this Hon'ble Tribunal on 20.04.2022. In the said report, at pages 10 and 11, the TSPCB has clearly recorded the following observations, which are extracted hereinbelow:

" 1) The crusher has obtained CFO vide order dated 25.10.2021 which is valid upto 28.02.2031.

2) The compliance status of the directions dated: 26.03.2021 & 20.12.2021 are as follows:

Sl. No.	DIRECTIONS	COMPLIANCE
1.	The industry shall provide cladding to the vibrating screen so as to arrest the dust Emissions	The crusher has provided cladding to the vibrating screen
2.	The crusher has covered M.S. Sheets so as to arrest the dust screen with M.S. Sheets so as to arrest the dust emissions	The crusher has covered screen with M.S. Sheets.
3.	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which	The crusher has provided closed dust bunker to store the stone dust

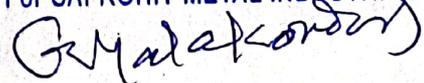
For SAL DOMET METAL INDUSTRIES

Balalaxand

PROPRIETOR

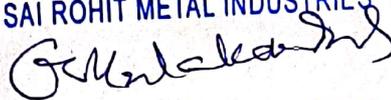
	should be brought below the bunker / bins.	
4.	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and at transfer points.
5.	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has provided wind breaking walls all along the boundary in three directions except east direction
6.	The industry shall construct metal roads within premises.	The crusher has laid metal roads within the premises
7.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8.	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt	The industry has developed greenbelt all around the boundary and within vacant places in the industry premises
9.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of stone crushing unit shall not exceed 600 micrograms/m ³	The Board will carry out emission monitoring. Based on the monitoring report, the crusher will be reviewed in the ensuing Task force meeting
10.	The industry shall take all precautionary and safety during process all safety measures. operations	The representative of the crusher has informed that they are taking measures
11.	The industry shall submit the Bank Guarantee of Rs.1.0 Lakhs.	Not submitted

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8. It is to reiterate that, the Telangana State Pollution Control Board, vide Order No. ABP/TSPCB/RO-RR-1/CFE/2019-268 dated 24.07.2019 **(ANNEXURE-1)**, issued **Consent for Establishment (CFE)** in favour of 10TH Respondent for establishing a stone crusher in Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/A4/4, 25/A/A/2,4, 253/AA/1, 3, 5 & 268 of Bandaraviryala Village. Pursuant thereto, the 10TH Respondent has obtained **Consent for Operation (CFO)** vide Order No. 210822798761 dated 25.10.2021 **(ANNEXURE-2)**, which is valid up to 28.08.2031, issued by the Member Secretary, TSPCB.
9. I further submit that, the Respondent No.10 has also obtained factory license from the Govt. of Telangana dated 12.02.2020 is annexed as **(ANNEXURE-A3)**. These licenses, granted by the competent statutory authorities after due verification and satisfaction of all legal requirements, clearly establish that my operations are duly authorized and in strict compliance with the governing laws.
10. Furthermore, the Deputy Director of Mines & Geology, Hyderabad, by proceedings dated 23-01-2025, was pleased to grant me **Mineral Dealer Registration Licence** No. M302020090, valid for the period commencing from 29.04.2025, TO 28-04-2030 in the name of M/s. Sai Rohit Metal Industries, as evidenced by the true copy of the said license annexed hereto and marked as **(ANNEXURE 4)**, as evidenced by the true copy of the said license annexed hereto and marked as **(ANNEXURE 4)**.

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PROPRIETOR

In the above submissions and the documents annexed herewith, it is most respectfully submitted that Respondent No.10 has complied with all directions issued by the TSPCB and has obtained all necessary consents and permissions to operate the unit. The allegations in the present Original Application are false, incorrect, and contrary to the facts and circumstances of the present case, and are therefore liable to be dismissed in limine with exemplary costs.

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Dismiss the above Original Application with exemplary costs insofar as the allegations raised against Respondent No.10 is devoid of merit, unsustainable both in law and on facts, and are based solely on presumptions and surmises.
- b. Pass such order or other order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

For SAI ROHIT METAL INDUSTRIES



PROPRIETOR

VERIFICATION

I, G.C.Malakondaiah, Son of Kondaiah Chowdary, aged about 70 years, Rep by its Proprietor M/s. Sai Rohit Metal Industries in Sy No. 253, Bandaraviryal village Plot No-267/A, Road No-78 Jubilee Hills, Hyderabad-33, do hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge and belief, and are based on legal advice and that I have not suppressed any material fact.

Dated at Chennai on this the 11th day of Dec, 2025

For SAI ROHIT METAL INDUSTRIES

Gunalakondaiah

PROPRIETOR

RESPONDENT NO.10



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE – I, RANGAREDDY DISTRICT
 H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
 Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
 Environmental Engineer

Tele-Fax : 23401520
 Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT - ORANGE CATEGORY

Order No. -ABP/TSPCB/RO-RR-I/CFE/2019 - 268

Date: 04.07.2019

Sub: TSPCB – RO.I - RRD – TS-iPASS - CONSENT FOR ESTABLISHMENT (CFE) – M/s. Sai Rohit Metal Industries, Sy.No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/2,4, 253/AA/1,3,5 & 268, Banda Raviryala (V), Abdullapurmet(M), Rangareddy District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref: 1. Proponent's CFE application received through TS-iPASS vide UID No.SML006058218121 & TSOCMMS Application No.2012481 on 18.06.2019
 2. Inspection of the proposed site by PCB Officials on 28.06.2019
 3. Minutes of the CFE Committee meeting held on 08.07.2019
 4. Payment of balance consent fee on 09.07.2019

* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up stone crusher with production capacities as mentioned below, with a proposed project cost of Rs. 95 Lakhs (Rupees Ninety Five Lakhs only).

Sl.No.	Proposed Product	Quantity
1	Stone Metal(6mm, 8mm, 20mm & 40mm) and Robo Sand	1000 TPD

2. As per the application, the above activity is to be located at Sy.No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/2,4, 253/AA/1,3,5 & 268, Banda Raviryala (V), Abdullapurmet(M), Rangareddy District.
3. The above site was inspected by the Assistant Environmental Engineer - I, T.S. Pollution Control Board, Regional Office-I, Rangareddy District, on 28.06.2019 and found that the site was surrounded by **East:** Open land followed by BNR Rock sand; **West:** Sri Renuka Rocksand; **North:** Road; **South:** Existing Quarry.
4. The Board, after careful scrutiny of the application and recommendation by the CFE Committee in meeting held on 08.07.2019 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

To
M/s. Sai Rohit Metal Industries,
Sy.No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,
253/A/2,4, 253/AA/1,3,5 & 268, Banda Raviryala (V),
Abdullapurmet(M), Rangareddy District


ENVIRONMENTAL ENGINEER

9/7
Environmental Engineer
T.S. Pollution Control Board
Regional Office-I, R.R. District.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office regularly.
3. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total (KLD)
1.	Water sprinkling	5.0 KLD
2.	Gardening	1.0 KLD
3.	Domestic	1.0 KLD
	Total	7.0 KLD

4. The maximum waste water generation (KLD) shall not exceed the following:

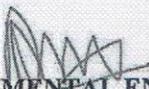
S. No.	Wastewater generation	Proposed (KLD)
1.	Domestic	0.8 KLD
	Total	0.8 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.8 KLD)	---	Septic Tank followed by soak pit

5. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
6. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
7. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
8. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
9. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
10. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
11. The industry shall construct metal roads within the premises.
12. The industry shall carryout regular cleaning and wetting of the ground within the premises.

13. The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
14. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
15. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
16. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
17. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
18. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
19. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
20. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
21. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
22. The industry shall comply with all the directions issued by the Board from time to time.
23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
24. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

To
M/s. Sai Rohit Metal Industries,
Sy.No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,
253/A/2,4, 253/AA/1,3,5 & 268, Banda Raviryala (V),
Abdullapurmet(M), Rangareddy District


ENVIRONMENTAL ENGINEER
Environmental Engineer
T.S. Pollution Control Board
Regional Office-I, R.R. District



TELANGANA STATE POLLUTION CONTROL BOARD
 PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
 SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
 Fax: 040 - 23815631
 Website: tspcb.cgg.gov.in

CONSENT ORDER (RENEWAL)
 ORANGE CATEGORY

Consent Order No: 210822798761

Dt.25.10.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.8	Septic tank followed by soak pit.

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1.	Stone Metal (6mm, 8mm, 20mm & 40mm) & Robo Sand	1000 TPD

This order is subject to the provision of 'the Acts' and the Rules and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consent is valid for a period upto 28th February,2031.

Sd/-
 MEMBER SECRETARY

To
 M/s. Sai Rohit Metal Industries,
 Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,
 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala,
 Abdullapurmet (M), Rangareddy District

///T.C.F.B.O///

B. B. Girish

SENIOR ENVIRONMENTAL ENGINEER (FAC)

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO order dt. 09.04.2020. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO order dt. 09.04.2020 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 7.0 KLD

S.No	Purpose	Quantity
1	water sprinkling	5.0 KLD
2	Gardening	1.0 KLD
3	Domestic	1.0 KLD
	Total:	7.0 KLD

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

4. The industry has paid consent fee of Rs.95,000/- for a period upto 28.02.2026.
5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / industry, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / industry without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

6. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
7. The industry shall maintain cladding to the vibrating screen so as to arrest the dust emissions.
8. The industry shall maintain cladding to the conveyor belts.
9. The industry shall maintain elevated closed bunker for collection of dust.
10. The industry shall maintain metal roads within the premises.
11. The industry shall maintain wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
12. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
13. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
14. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
15. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
16. The industry shall take necessary measures to control fugitive emissions.
17. The industry shall take all precautionary and safety measures during process operations.
18. The industry shall comply with all the directions issued by the Board from time to time.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
21. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
22. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-
MEMBER SECRETARY

To
M/s. Sai Rohit Metal Industries,
Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,
253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala,
Abdullapurmet (M), Rangareddy District

//T.C.F.B.O//

BVS Girish

CW SENIOR ENVIRONMENTAL ENGINEER (FAC)



GOVERNMENT OF TELANGANA

FORM NO. 4

Prescribed under Rule 4 (4)

Licence to work a Factory

1. Registration Number	103332
2. Application Number	SML006058263502CFO
3. Full Name of Factory	SAI ROHIT METAL INDUSTRIES
4. Full Address / Location of Factory	SY NO : 253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/2,4, 253/AA/1,3,5, 268, BANDARAVIRYALA, Banda Raviryal, Abdullapurmet, Rangareddy - 501505
5. Full Postal Address for Communications relating to the Factory	SY NO: 253 & 268, BANDARAVIRYALA, Banda Raviryal, Abdullapurmet, Rangareddy, 0
6. Maximum Horse Power installed Regular / Standby	550 HP
7. Maximum Number of Workers to be Employed	20
8. Full Name and Residential Address of the Occupier and his Position in the Company / Firm / Government factory / Local Fund factory	DR GUNTPALLI CHINA MALAKONDAIAH PLOT NO: 267/A, JUBILEE HILLS, Khairatabad, Khairatabad, Hyderabad, Telangana - 500033

Licence is hereby granted to the factory at 3 above for the premises stated at 4 above for use as a factory within the limits stated in 6, and 7 above subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall be valid until it has been duly cancelled

Date: 12/02/2020

Signature valid
Sd/- P. Praveen
INSPECTOR OF FACTORIES, RANGAREDDY,
TELANGANA
500020

Note:

1) This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <https://tsfactories.cgg.gov.in/> by furnishing the registration certificate number mentioned in the certificate.



GOVERNMENT OF TELANGANA
DEPUTY DIRECTOR OF MINES & GEOLOGY, HYDERABAD
FORM - D
MINERAL DEALER LICENCE
(UNDER RULE - 2000)

Application No : MDL7301356



Date:30.04.2020

Mineral Dealer Licence is hereby granted to **Sai Rohit Metal Industries** of **Manufactured Sand, Rough Stone, Road Metal** from his/their Mineral Dealer survey No **253/A,2,4 & 253/AA etc.,** , o/e. **1.890 (Ha)** in **BandaRaviryal** village of **Abdullapurmet** Mandal of **RANGAREDDY** District.

subject to the following terms & conditions and Mineral Dealer Details:

1. Name of the Dealer is **Sai Rohit Metal Industries**
2. Father's Name /Application Type is **FIRM**
3. Profession of the Dealer is **Proprietor**
4. Mineral Dealer Licence is granted for **Processing, Storing, Selling, Trading**
5. Minerals/Ore will be purchased/procured from
6. Payment of Application fee & Security deposit Transaction No. is **A089126**
7. The Mineral Dealer Licence is valid from this day **30.04.2020** and shall expire on **29.04.2025**.
8. Address of Applicant is **Plot No 267/A Road No.78, Jubilee Hills, Hyderabad, Shaikpet (Village), Shaikpet (Mandal), HYDERABAD (District)**.
9. Date of Application for this Registration is **13.03.2020**

M. Venkateswarlu

Granted By.

Name : **M. Venkateswarlu**

Designation : **Deputy Director of Mines & Geology**

Office : **HYDERABAD**

Note : This is a Digitally Signed Certificate, doesn't require physical signature.

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) BENCH
AT CHENNAI**

O.A.No. 09 of 2022 (SZ)

**ADDITIONAL COUNTER AFFIDAVIT
FILED BY 10TH RESPONDENT
DATED 11.12.2025**

M/s.

G STANLY HEBZON SINGH (3087/2009)

G VIGNESH (5568/2021)

V ANANTHA KRISHNAN (1031/2024)

Counsel For The 10th Respondent